

[3389]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY

CONTEMPT CASE NO: 190 OF 2023

Petition under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the respondents herein for willfully and wantonly violating the orders of the High Court dated 04.08.2021 passed in W.P. (PIL) No. 78 of 2021.

Between:

Sheik Jaffar, S/o Sheik Sattar Miya Aged about 34 years, agriculture, Resident of H. No. 3-60, Siddhapur Village, Kothur Mandal, Ranga Reddy District.

...PETITIONER

AND

1. Shahnawaz Qasim, IPS, Chief Executive Officer, Telangana Wakf Board, Nampally, Hyderabad.
2. Amoy Kumar, IAS, District Collector, Ranga Reddy District.
3. M. Bhoopal Sridhar, Station House Officer, Kothur Police Station, Cyberabad.

...RESPONDENTS

Counsel for the Petitioner: Sri R R Kalyan

Counsel for the Respondent No.1: Sri Mohd Imran Khan, Addl. Advocate General

Counsel for the Respondent No.3: Sri S Ram Mohan Rao

The Court made the following: ORDER

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B. VIJAYSEN REDDY
CONTEMPT CASE No. 190 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. R.R. Kalyan, learned counsel for the petitioner.

Mr. S. Rama Mohan Rao, learned counsel for
respondent No.3.

Mr. Mohammed Imran Khan, learned Additional
Advocate General for the State for respondent No.1.

2. This contempt case has been filed for non-compliance of
order dated 04.08.2021 passed by a Division Bench of this
Court in W.P.(PIL).No.78 of 2021.

3. Learned Additional Advocate General after obtaining
instructions submits that construction of boundary wall
around the Muslim graveyard has been completed. In
support of his submission, he had handed over a copy of the
photographs along with the compliance report, which are
taken on record.

4. In view of the aforesaid submission, we are not inclined to proceed further with the contempt case. The same is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to him in law, in case his grievance still subsists.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

//TRUE COPY//

Sd/- I. NAGALAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To

1. One CC to SRI Mohd Imran Khan, Additional Advocate General, High Court for the State of Telangana at Hyderabad (OUT)
2. One CC to SRI. R R KALYAN, Advocate [OPUC]
3. One CC to SRI. S RAM MOHAN RAO, Advocate [OPUC]
4. Two CD Copies

Psnr/pr



HIGH COURT

DATED:04/10/2024

ORDER

CC.No.190 of 2023



DISPOSING OF THE CC

⑥
13/11/24
bx